

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2018 along with IA Nos. 22 & 26 of 2024

Subject : Petition under Section 142 of the Electricity Act, 2003 for noncompliance of the Commission's direction and dated 28.9.2017 in Petition No. 97/MP/2017.

Petitioner : Adani Power (Mundra) Limited (APMuL).

Respondent : Uttar Haryana Bijli Vitran Nigam Limited and Ors.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapur, Advocate, APMuL
Ms. Poonam Verma Sengupta, Advocate, APMuL
Shri Saunak Rajguru, Advocate, APMuL
Shri Sanjay Jain, Sr. Advocate, HPPC
Shri Lokesh Sinhal, Advocate, HPPC
Ms. Ashima Gupta, Advocate, HPPC
Ms. Harshita Sukhija, Advocate, HPPC
Ms. Shrutee Priyadarshini, Advocate, HPPC
Ms. Nikita Choukse, Advocate, MSEDCL
Ms. Himani Yadav, Advocate, MSEDCL
Shri Bipin Gupta, Advocate, Rajasthan Discoms
Shri Paramhans Sahani, Advocate, Rajasthan Discoms

Record of Proceedings

Learned senior counsel and learned counsels for the parties submitted that the matter is required to be argued at length and requested to list the matter on any other date.

2. The Petition will be listed for the hearing on **26.3.2025 (Wednesday)**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)